

FIR No.044611/19
State Vs. Akash
PS Farsh Bazar
u/s 379/411 IPC

16.12.2020

Present: Ld. APP for the State.
Ld. Counsel for accused.

This is an application u/s. 437 Cr.P.C filed on behalf of applicant / accused namely Akash for grant of bail.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

IO has filed reply and as per the same, accused is in JC since 01.12.2020 and the case property has been recovered and there is no previous involvement of the accused.

On the other hand, Ld. APP for the State has opposed the bail application.

Heard. Record perused.

Considering the fact that recovery is already effected in this case and there is no previous involvement of the accused, hence, no fruitful purpose shall be served by keeping the accused behind the bar, also considering the fact that accused is of young age, accused/applicant is admitted to bail on furnishing bail bond in the sum of Rs.10,000/- with one local surety in the like amount.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
16.12.2020